# GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES **RAJYA SABHA UNSTARRED QUESTION NO-2121 ANSWERED ON 8<sup>TH</sup> AUGUST, 2023 / SRAVANA 17, 1945 (SAKA)**

# **DETAILS OF WILFUL DEFAULTERS**

### 2121. SHRI SANDOSH KUMAR P

Will the Minister of FINANCE be pleased to state:-

(a) the rationale behind the new RBI circular on wilful defaulters;

(b) the total number of wilful defaulters in Public Sector Banks (PSUs) as of 31st March 2023;

(c) the total debt of wilful defaulters in PSU banks as of 31st March 2021; and

(d) the amount of loan written off by PSU banks during the last financial year?

#### ANSWER

### THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

#### (DR. BHAGWAT KARAD)

(a) to (d): With a view to provide further impetus to resolution of stressed assets in the system as well as to rationalise and harmonise the instructions across all regulated entities, (REs), the Reserve bank of India (RBI), *vide* circular dated 8.6.2023, has issued a comprehensive regulatory framework governing compromise settlements and technical write-offs covering all the regulated entities. The provision of the said framework, enabling banks to enter into compromise settlement in respect of borrowers categorised as fraud or wilful defaulter is not a new regulatory instruction and has been the settled regulatory stance for more than fifteen years.

Scheduled Commercial Banks and All India Financial Institutions report certain credit information of all borrowers having aggregate exposure of Rs. 5 crore and above to the Central Repository of Information on Large Credits (CRILC). As reported in CRILC database, as on 31.3.2023, there were total 2,694 wilful defaulters in public sector banks (PSBs), and as on 31.3.2021, the amount owed by wilful defaulters in PSBs was Rs. 1,69,090 crore.

As per RBI provisional data, PSBs have written-off loans amounting to Rs. 1,18,950 crore during the financial year 2022-23.

\*\*\*\*